

No. 1 (a)  
order/judgment despatched  
to Applicant (s) \_\_\_\_\_  
on 23/8/2001

(A)

04/9/2001

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI**

C.P. 70/2001, 67/2001, 65/2001, 66/2001 and 68/2001 in  
ORIGINAL APPLICATION NOS: 479/98, 482/98, 483/98,  
484/98 and 585/98.

**TRIBUNAL'S ORDER**

**DATED: 5.10.2001**

Shri Suresh Kumar counsel for the applicant. Shri  
M.I. Sethna with Shri Vadhavkar counsel for the  
alleged contemner.

2. The learned counsel for the original applicants  
states that in these C.Ps. 70/2001, 67/2001, 65/2001,  
66/2001 and 6/2001, the department is possibly  
implementing the judgement within four weeks. Adjourned  
to 5.1.2001 for orders on C.Ps.

Postday  
5-11-01

Sym  
(S.L.Jain)  
Member(J)

NS

B.S  
(B.N. Bahadur)  
Member(A)